

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

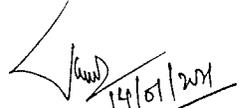
ORDER

No: 790

Dated: 14.01.2021

After taking feedback with regard to the prevailing situation due to the spread of COVID-19 infection and also the latest SOPs and Guidelines of the Government in vogue, by virtue of the Full Court Resolution dated 31.05.2020, Hon'ble the Chief Justice has been pleased to further extend the High Court Order No. 456/GS dated 12.10.2020, read with Order No. 529 dated 02.11.2020, up to January 31st, 2021.

By Order.

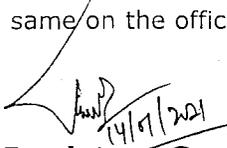

(Jawad Ahmed)
Registrar General

No: 25916-63/95

Dated:- 14.01.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Computers, High Court of J&K, Jammu,
6. Registrar Rules, High Court of J&K, Jammu,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K State Judicial Academy, Jammu
9. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of Jammu and Kashmir & Ladakh.
..... for information,
12. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
13. Order File.


Registrar General